

Listed on : 24.08.2015

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 5394 OF 2015

Ram Beti

... Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 21st August, 2015 when the Court was pleased to pass the following order:

"Learned counsel for the petitioner has handed over a copy of the paper books of the special leave petition to the counsel for the respondent. Learned counsel for the respondent seeks a short adjournment so as to enable him to obtain instructions in the matter.

Prayer is allowed.

List for hearing after four weeks."

It is submitted that Mr. Ravi Prakash Mehrotra, Advocate though appeared before the Hon'ble Court but has not filed Vakalatnama/Appearance, so far.

Service of Show Cause Notice is incomplete as no return of service has been received from the sole Respondent/State.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 22nd day of September, 2015.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Chandan Kumar Rai, Advocate (A.C.)
424, New Lawyer's Chambers, S.C.I., N.D.
2. * Mr. Ravi Prakash Mehrotra, Advocate
100, Lawyer's Chambers, S.C.I., N.D.
(* You are requested to file Vakalatnama/Appearance on behalf of Respondent/State)

ASSISTANT REGISTRAR